

# राजपत्र, हिमाचल प्रदेश हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 07 जुलाई, 2025 / 16 आषाढ़, 1947

हिमाचल प्रदेश सरकार

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

NOTIFICATION

Shimla, the 19th May, 2025

**No. HHC/GAZ/14-372/2016.**—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 02 days earned leave for 25-08-2024 and 26-08-2024, 03 days commuted leave

73-राजपत्र / 2025-07-07-2025

राजपत्र, हिमाचल प्रदेश, 07 जुलाई, 2025/16 आषाढ़, 1947

*w.e.f.* 27-08-2024 to 29-08-2024 and further 03 days commuted leave *w.e.f.* 18-12-2024 to 20-12-2024 in favour of Smt. Rosy Dahiya, Civil Judge-*cum*-JMFC, Jhandutta, H.P.

Certified that Smt. Rosy Dahiya had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Smt. Rosy Dahiya would have continued to hold the post of Civil Judge*cum*-JMFC, Jhandutta, but for her proceeding on leave for the above period.

By order,

Sd/-Registrar General.

### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

### NOTIFICATION

Shimla, the 19th May, 2025

No. HHC/GAZ/14-372/2016.—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 06 days earned leave *w.e.f.* 17-02-2025 till 22-02-2025 with permission to prefix winter vacations falling *w.e.f.* 02-02-2025 to 16-02-2025 and suffix Sunday falling on 23-02-2025 and further 02 days commuted leave for 12-03-2025 and 13-03-2025 in favour of Smt. Rosy Dahiya, Civil Judge-*cum*-JMFC, Jhandutta, H.P.

Certified that Smt. Rosy Dahiya had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Smt. Rosy Dahiya would have continued to hold the post of Civil Judge*cum*-JMFC, Jhandutta, but for her proceeding on leave for the above period.

By order,

Sd/-Registrar General.

### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

### NOTIFICATION

Shimla, the 19th May, 2025

**No. HHC/Estt. 3(1052)/2020.**—12 days earned leave on and with effect from 26-05-2025 to 06-06-2025 with permission to prefix Sunday falling on 25-05-2025 and suffix gazetted holiday & Sunday falling on 07-06-2025 & 08-06-2025, is hereby sanctioned in favour of Smt. Sheela Sood, Deputy Registrar of this Registry.

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Certified that Smt. Sheela Sood is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

Certified that Smt. Sheela Sood, would have continued to officiate the same post of Deputy Registrar but for her proceeding on leave.

By order,

Sd/-Registrar General.

## HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

### Shimla, the 19th May, 2025

**No. HHC/GAZ/14-306/09.**— Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 07 days commuted leave *w.e.f.* 24-07-2024 to 30-07-2024 in favour of Ms. Neha Dahiya, the then Senior Civil Judge-*cum*-CJM, Sirmaur at Nahan, presently posted as Additional District and Sessions Judge, FTSC (Rape/POCSO), Kinnaur at Rampur Bushahr.

Certified that Ms. Neha Dahiya had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Neha Dahiya would have continued to hold the post of Senior Civil Judge-*cum*-CJM, Sirmaur at Nahan, but for her proceeding on leave for the above period.

By order,

Sd/-Registrar General.

### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

Shimla, the 19th May, 2025

**No. HHC/GAZ/14-301/08-I.**—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 06 days commuted leave *w.e.f.* 06-06-2024 to 11-06-2024 in favour of Sh. Nitin Mittal, the then Senior Civil Judge-*cum*-CJM, Dharamshala, presently posted as Additional District & Sessions Judge, FTSC (POCSO), Kangra at Dharamshala.

Certified that Sh. Nitin Mittal had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Nitin Mittal would have continued to hold the post of the then Senior Civil Judge-*cum*-CJM, Dharamshala, presently posted as Additional District & Sessions Judge, FTSC (POCSO), Kangra at Dharamshala but for his proceeding on leave for the above period.

By order,

Sd/-Registrar General.

## HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

#### NOTIFICATION

#### Shimla, the 19th May, 2025

**No. HHC/GAZ/14-396/2019.**—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 03 days commuted leave *w.e.f.* 06-01-2025 to 08-01-2025 in favour of Sh. Sumit Thakur, Civil Judge-*cum*-JMFC, Tissa, Distt. Chamba, H.P.

Certified that Sh. Sumit Thakur had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Sumit Thakur would have continued to hold the post of Civil Judge*cum*-JMFC, Tissa, but for his proceeding on leave for the above period.

By order,

Sd/-Registrar General.

### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

### NOTIFICATION

Shimla, the 19th May, 2025

**No. HHC/GAZ/14-324/2011.**—Hon'ble the Chief Justice has been pleased to grant *ex-post-facto* sanction of 07 days commuted leave *w.e.f.* 21-05-2024 to 27-05-2024, in favour of Sh. Vishal Bhamnotra, Senior Civil Judge-*cum*-ACJM, Court No. 1, Hamirpur.

Certified that Sh. Vishal Bhamnotra had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

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Also certified that Sh. Vishal Bhamnotra would have continued to hold the post of Senior Civil Judge-*cum*-ACJM, Court No. 1, Hamirpur but for his proceeding on leave for the above period.

By order,

Sd/-Registrar General.

## HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

### NOTIFICATION

#### Shimla, the 21st May, 2025

No. HHC/Estt.3(507)/2000-I.—03 days commuted leave w.e.f. 06-05-2025 to 08-05-2025 is hereby sanctioned, *ex-post-facto*, in favour of Shri Hemant Sharma, Deputy Registrar of the Registry.

Certified that Shri Hemant Sharma has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Hemant Sharma would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,

Sd/-Registrar General.

## HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

### NOTIFICATION

Shimla, the 20th May, 2025

**No. HHC/GAZ/14-372/2016.**—Hon'ble the Chief Justice has been pleased to grant 05 days earned leave *w.e.f.* 20-05-2025 to 24-05-2025 with permission to suffix Sunday falling on 25-05-2025 in favour of Smt. Rosy Dahiya, Civil Judge-*cum*-JMFC, Jhandutta, H.P.

Certified that Smt. Rosy Dahiya is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Smt. Rosy Dahiya would have continued to hold the post of Civil Judgecum-JMFC, Jhandutta, but for her proceeding on leave for the above period.

By order,

Sd/-Registrar General.

### HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171001

### NOTIFICATION

#### Shimla, the 22nd May, 2025

No. HHC/GAZ/14-387/2018.— Hon'ble the Chief Justice has been pleased to grant *expost-facto* sanction of 06 days commuted leave *w.e.f.* 22-07-2024 to 27-07-2024 in favour of Sh. Rahul, the then Civil Judge-*cum*-JMFC, Karsog, presently posted at Civil Judge-*cum*-JMFC, Manali.

Certified that Sh. Rahul had joined the same post and at the same station from where he proceeded on leave, after expiry of the above period of leave.

Also certified that Sh. Rahul, would have continued to hold the post of Civil Judge-*cum*-JMFC, Karsog, but for his proceeding on leave for the above period.

By order,

Sd/-Registrar General.

# CHANGE OF NAME

I, Ajay Kumar (51 yearss) s/o Late Sh. Prem Dass, r/o Village Nukhel, P.O. & Tehsil Galore, District Hamirpur (H.P.) declare that in the school certificate of my son Pratyush Sharma issued by CBSE my name is wrongly written as Ajay Kumar Sharma. Whereas my correct name is Ajay Kumar. Ajay Kumar & Ajay Kumar Sharma are the one and same persons. All concerned note.

AJAY KUMAR s/o Late Sh. Prem Dass, r/o Village Nukhel, P.O. & Tehsil Galore, District Hamirpur (H.P.).

# **CORRECTION OF NAME**

I, Jai Kishan Sahani s/o Late Sh. Yoddha, r/o Ward No. 2, Ramnagar Sarkaghat, P.O. & Tehsil Sarkaghat, District Mandi (H.P.) declare that in my Aadhar Card my name is wrongly entered as Jayakishun Sahaney which should be corrected as Jai Kishan Sahani. Please correct this.

JAI KISHAN SAHANI s/o Late Sh. Yoddha, r/o Ward No. 2, Ramnagar Sarkaghat, P.O. & Tehsil Sarkaghat, District Mandi (H.P.).

## **CHANGE OF NAME**

I, Kapil Dev s/o Sh. Amar Singh, r/o Village Lagnu (116), P.O. Seon, Tehsil Renukaji at Sangrah, District Sirmaur (H.P.) declare that I have changed my daughter's name from Akashita to Akanksha. All concerned please may note.

KAPIL DEV s/o Sh. Amar Singh, r/o Village Lagnu (116), P.O. Seon, Tehsil Renukaji at Sangrah, District Sirmaur (H.P.).

## **CHANGE OF NAME**

I, Guddi w/o Late Sh. Madan Lal aged about 47 years, r/o Village Kuftu/Badfar, P.O. Dhalli, Tehsil & District Shimla (H.P.) declare that I have changed my name from Pushpa Parvati (Old Name) to Guddi (New Name). All concerned please may note.

GUDDI w/o Late Sh. Madan Lal, r/o Village Kuftu/Badfar, P.O. Dhalli, Tehsil & District Shimla (H.P.).

# विधि विभाग

#### अधिसूचना

#### शिमला–2, 3 जुलाई, 2025

संख्याः एल.एल.आर.—डी.(6)—35/2024—लेज.—-भारत के राष्ट्रपति ने भारत के संविधान के अनुच्छेद 201 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए हिमाचल प्रदेश पुलिस (संशोधन) विधेयक, 2024 (2024 का विधेयक संख्यांक 40) को दिनांक 23—05—2025 को अनुमोदित कर दिया है तथा हिमाचल प्रदेश के राज्यपाल ने भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अधीन, विधेयक के अंग्रेजी पाठ को राजपत्र, हिमाचल प्रदेश में प्रकाशित करने के लिए प्राधिकृत कर दिया है। अतः उपरोक्त विधेयक को वर्ष 2025 के अधिनियम संख्यांक 36 के रूप में अंग्रेजी प्राधिकृत पाठ सहित राजपत्र (ई—गजट) हिमाचल प्रदेश में प्रकाशित किया जाता है।

आदेश द्वारा,

शरद कुमार लगवाल, प्रधान सचिव (विधि)।

## हिमाचल प्रदेश पुलिस (संशोधन) अधिनियम, 2024

धाराओं का क्रम

धाराः

- 1. संक्षिप्त नाम ।
- 2. धारा 4 का संशोधन।
- 3. धारा 25 का संशोधन।
- 4. धारा 65 का संशोधन।
- 5. धारा 95 का संशोधन।

2025 का अधिनियम संख्यांक 36.

## हिमाचल प्रदेश पुलिस (संशोधन) अधिनियम, 2024

(माननीय राष्ट्रपति महोदया, द्वारा तारीख 23 मई, 2025 को यथाअनुमोदित)

हिमाचल प्रदेश पुलिस अधिनियम, 2007 (2007 का अधिनियम संख्यांक 17) का और संशोधन करने के लिए **अधिनियम।** 

भारत गणराज्य के पचहत्तरवें वर्ष में हिमाचल प्रदेश विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

 संक्षिप्त नाम.—-इस अधिनियम का संक्षिप्त नाम हिमाचल प्रदेश पुलिस (संशोधन) अधिनियम, 2024 है। राजपत्र, हिमाचल प्रदेश, 07 जुलाई, 2025 / 16 आषाढ़, 1947

**2. धारा 4 का संशोधन.—**हिमाचल प्रदेश पुलिस अधिनियम, 2007 (जिसे इसमें इसके पश्चात् "मूल अधिनियम" कहा गया है) की धारा 4 की उप—धारा (3) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात्:—

"(3) ग्रेड–II के अराजपत्रित पुलिस अधिकारियों की राज्य संवर्ग (काडर) में भर्ती पुलिस भर्ती बोर्ड के माध्यम से, राज्य सरकार द्वारा बनाए गए भर्ती और प्रोन्नति नियमों के अनुसार की जाएगी।"।

3. धारा 25 का संशोधन.—–मूल अधिनियम की धारा 25 की उप–धारा (1) में, "जिला संवर्ग के सदस्य के लिए जिला नामावली से और राज्य संवर्ग (काडर) के सदस्य के लिए राज्य नामावली (रोल) से" शब्दों और कोष्ठकों का लोप किया जाएगा।

4. धारा 65 का संशोधन.——मूल अधिनियम की धारा 65 की उप—धारा (3) के पश्चात् निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात्ः—

> "(4) कोई भी पुलिस अधिकारी सरकार की पूर्व मंजूरी के सिवाय, लोक सेवक को उसके द्वारा लोक सेवक के रूप में कार्य करते समय किए गए कार्य के लिए गिरफ्तार नहीं करेगा।"।

**5. धारा 95 का संशोधन.**—मूल अधिनियम की धारा 95 की उप—धारा (1) के अन्त "।"चिन्ह के स्थान पर ":" चिन्ह रखा जाएगा और इसके पश्चात् निम्नलिखित परंतुक अन्तःस्थापित किया जाएगा, अर्थात्:—

"परन्तु यदि उपरोक्त वर्णित पंक्ति के सेवानिवृत्त अधिकारी उपलब्ध नहीं हैं तो राज्य सरकार, स्थिति और उपलब्धता के आधार पर कारणों को अभिलिखित करके, किसी भी कनिष्ठ सेवानिवृत्त अधिकारी को उपरोक्त चर्चित रीति में नामनिर्दिष्ट कर सकेगी।"।

## AUTHORITATIVE ENGLISH TEXT

Act No. 36 of 2025.

## THE HIMACHAL PRADESH POLICE (AMENDMENT) ACT, 2024

### ARRANGEMENT OF SECTIONS

Sections:

- 1. Short title.
- 2. Amendment of section 4.
- 3. Amendment of section 25.
- 4. Amendment of section 65.
- 5. Amendment of section 95.

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Act No. 36 of 2025.

## THE HIMACHAL PRADESH POLICE (AMENDMENT) ACT, 2024

#### (As Assented to by the President on 23rd May, 2025)

An

#### ACT

#### further to amend the Himachal Pradesh Police Act, 2007(Act No. 17 of 2007).

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventy-fifth Year of the Republic of India as follows:—

1. Short title.—This Act may be called the Himachal Pradesh Police (Amendment) Act, 2024.

**2.** Amendment of section 4.—In the Himachal Pradesh Police Act, 2007 (hereinafter referred to as the "principal Act"), in section 4, for the sub-section (3), the following shall be substituted, namely:—

"(3) Recruitment of the Non-Gazetted Police Officers Grade-II to the State Cadre shall be made through Police Recruitment Board, in accordance with the Recruitment and Promotion Rules framed by the State Government.".

**3.** Amendment of section 25.—In section 25 of the principal Act, in the sub-section (1), the words "from a District Roll for a member of the District Cadre and from a State Roll for a member of the State Cadre" shall be omitted.

4. Amendment of section 65.—In section 65 of the principal Act, after the sub-section (3), the following shall be inserted, namely:—

" (4) No Police Officer shall arrest a public servant for any act done while discharging his duties as public servant except with the prior sanction of the Government.".

**5.** Amendment of section 95.—In section 95 of the principal Act, at the end of subsection (1), for the sign ".", the sign ":" shall be substituted and thereafter a proviso shall be inserted, namely:—

"Provided that in case the retired officers of the ranks mentioned above are not available, the State Government may nominate junior retired officer in the manner discussed above depending upon the situation and availability for the reasons to be recorded.".